COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 514 OF 2018 IN</u> DFR NO. 1371 OF 2018

Dated: 10th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Clean Wind Power (Manvi) Private Limited Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Ritika Singhal

Ms. Surabhi Pandey

Counsel for the Respondent(s) : Ms. Pratiksha Mishra for

Mr. Balaji Srinivasan for

R-2 to 4 & R-6

ORDER IA NO. 514 OF 2018 (Delay in filing)

Learned counsel, Ms. Pratiksha Mishra appears on behalf of Respondent Nos. 2 to 4 & 6. Affidavit of service has not been filed as yet.

The learned counsel appearing for the Respondent Nos. 2 to 4 & 6 prays for four weeks' time to file the reply to the IA and the learned counsel appearing for the Appellant prays for two weeks' time to file the rejoinder.

Submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 2 to 4 & 6, as stated above, are placed on record.

The learned counsel appearing for the Respondents are permitted to file reply in the IA on or before 06.06.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, learned counsel appearing for the Appellant is also permitted to file rejoinder, if any, on or before 20.06.2018, after serving copy to the learned counsel for the opposite sides.

The Respondents are directed not to precipitate the matter till 15.07.2018.

List the matter on <u>12.07.2018</u> as requested by the learned counsel appearing for both the sides.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

Bn/pr